

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 1744 of 2015
With
W.P.(S) No. 652 of 2008

13/25.06.2020 Heard learned counsel for the parties through V.C.

2. This is a part heard matter and the case is listed today only on the question of a Supreme Court's judgment. However, due to change of panel of counsels of the State Government, an adjournment has been sought for by the State counsel.

3. In this view of the matter, put up this case on

06.07.2020.

(Deepak Roshan, J.)

Pramanik/